



2026:AHC:175007

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 7919 of 2026

Mukesh And 2 Others

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Amit Kumar Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicants, Sri Amit Kumar Singh, the Learned A.G.A. for the State and perused the record.

2. The present anticipatory bail application has been filed on behalf of the applicants in Case Crime No. 236 of 2026, under Sections 191(2), 115(2), 352, 351(3), 109(1) BNS, Police Station- Mehandawal, District Sant Kabir Nagar, with a prayer to enlarge them on anticipatory bail as the applicants apprehend their arrest in the above mentioned case.

3. Learned counsel for the applicants has contended that the applicants have been falsely implicated in the present crime. They were not named in the FIR. Co-accused Govind Maurya *alias* Ramu, Balgovind Maurya and Rakesh Maurya have been granted anticipatory bail by the Sessions Judge, Sant Kabir Nagar, *vide* order dated 22.06.2026. There are cross cases and from the applicants' side also there are injuries and a case being Case Crime No. 238 of 2026, under Sections 191(2), 115(2), 352, 351(3), 109 BNS Police Station- Mehandawal, District Sant Kabir Nagar has been registered from the side of the applicants. Learned counsel has further contended that in the cross case registered from the side of the

applicants, accused Satish Yadav has been granted anticipatory bail by this Court in Criminal Miscellaneous Anticipatory Bail Application under Section 482 BNSS No. 6826 of 2026. The applicants have no criminal antecedents.

4. Sri Lallan Prasad Yadav, Learned counsel appearing for the informant, has opposed the prayer for bail and has contended that three persons have been brutally assaulted by the applicant and the other accused. Pawan Yadav has received 14 injuries, Devendra has received 3 injuries, Murat Yadav has received 3 injuries, Nitesh has received 7 injuries and Satish Yadav, who had been granted anticipatory bail by this court, has received 13 injuries. The Learned counsel for the informant has contended that the injuries received by the informant were not only grievous in nature but were also dangerous to life. The role of the applicants have been disclosed in the statement of the witnesses and they may not be considered for grant of anticipatory bail.

5. I have considered the submissions made by the Learned counsel for the parties.

6. It is an admitted case that there are cross versions. Both the sides have suffered injuries. In the *prima facie* opinion of the court, it appears that it would be improper to hold that which side was the aggressor. Similarly situated co-accused Govind Maurya *alias* Ramu, Balgovind Maurya and Rakesh Maurya have been granted anticipatory bail by the Sessions Judge, Sant Kabir Nagar, taking note of the fact that the accused Rajesh Maurya had suffered a blood clot which was revealed in the CT scan of his head.

7. This court is not impressed with the said ground. There are multiple injured who have received multiple injuries whereas, in the application seeking the anticipatory bail, not a single injury report of the accused's side has been filed. No plausible reason for false implication has been given in the affidavit accompanying the application.

8. In view of the entire facts and circumstances as discussed above, and in the opinion of the court, no case for grant of anticipatory bail is made out. The anticipatory bail application is hereby **rejected**.

9. It is made clear that the observations made hereinabove are only restricted to the disposal of this anticipatory bail and shall not be construed to be an opinion on the merits of the case. The applicants may appear and apply for regular bail, which shall be considered and disposed of on its own merits without being influenced by the observations made in this order.

(Rajiv Lochan Shukla,J.)

August 19, 2026

Prashant D.